

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.40/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.1.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Two Limited (earlier known as Adani Green Energy Seven Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Petitioner : Adani Hybrid Energy Jaisalmer Two Limited (AHEJTL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

**Petition No. 31/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreement dated 21.01.2020 for the development of 300 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Hybrid Energy Jaisalmer Three Limited (earlier known as Adani Green Energy Nine Limited, an SPV of Adani Renewable Energy Park (Gujarat) Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
- Petitioner : Adani Hybrid Energy Jaisalmer Three Limited (AHE(J3)L).
- Respondents : Solar Energy Corporation of India Ltd. (SECI) & Ors.
- Date of Hearing : **20.3.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Amit Kapoor, Advocate, AHEJTL  
Ms. Priyakshi Bhatnagar, Advocate, AHEJTL  
Shri Subham Bhat, Advocate, AHEJTL  
Shri Krishan S. Rana, Advocate, AHEJTL  
Shri Rajeev Lochan, AHEJTL  
Shri Ravi Sinha, AHEJTL  
Shri M.G. Ramachandran, Senior Advocate, SECI & PSPCL  
Shri Anand K. Ganesan, Advocate, PSPCL  
Ms. Kritika Khanna, Advocate, PSPCL  
Shri Ritesh Malhotra, PSPCL  
Ms. Surbhi Kapoor, Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI  
Ms. Shirsa Saraswati, Advocate, SPCL

**Record of Proceedings**

During the course of the hearing, the learned counsels for the Petitioner & PSPCL and the learned senior counsel for Respondent, SECI argued at length and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**